

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 591/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the “Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at the Gazuwaka under CTP Augmentation” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 13 Others.

Petition No. 925/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period for the Combined Asset under “Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I)” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 14 others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Vallinayagam Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Zafrul Hasan, PGCIL
Ms. Supriya Singh, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL



Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner's representative submitted that the pleadings in the matters are completed and requested to grant the tariff for the transmission assets.
3. None of the Respondents made appearance in Petition Nos. 591/TT/2025 925/TT/2025 except TNPDC. The learned counsel for TNPDC submitted that TNPDC is not filing reply in the matter.
4. After the hearing, the Commission directed the other Respondents (as a last opportunity) to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. The Commission further directed the Petitioner, as a last opportunity, to submit the following information, on an affidavit, with a copy to the Respondents, within two (2) weeks:

Petition No. 591/TT/2025

- (i) The Petitioner has filed two sets of tariff forms for the 2019-24 and 2024-29 periods, however, new equipments covered in the instant Petition are not new assets. Instead, they are re-conductoring and upgrading the already existing assets, and the expenses of the same are included in the ACE of the transmission asset. The Petitioner to file a single set of tariff form for the transmission asset for the 2019-24 and 2024-29 tariff periods.
6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

